

TWZ

None appears for both sides. Time till 9.11.90 granted to file reply, if any.

B
10.10.90.TWZ

None appears for both sides. Time till 7.12.90 granted to file reply, if any, as a last chance.

B
9.11.90.TWZ

None appears for the applicant. Respondents are represented through counsel. Reply has already been filed. Time till 17.1.91 granted to file rejoinder if any, as a last chance. No further adjournment will be granted for the purpose.

B
7.12.90.TWZ

Both sides are represented through counsel. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence posted for hearing before the court on 20.2.91 and in the meantime to file rejoinder, if any, as prayed for.

B
17.1.91.Sum and

Mr. M. Ramachandran for the applicant

Mr. N. N. Sugunapalan for the respondents

Heard learned counsel for both parties. The learned counsel for the applicant states that since the reliefs claimed by him in clause (b) of para 8 of the O.A. has been accorded to him, he does not wish to prosecute this application any further but with liberty to take up the other reliefs with appropriate authorities in accordance with law. Accordingly we close this application as not pressed with liberty to the applicant to pursue the reliefs at (a), (c) and (d) in para 8 of

for 9.11.90
ENR

For 7/12

Resps
Reply
Jm
26/11for 17.1.91
Rejoinder has not
been filed so far

the O.A. with the appropriate authorities in accordance
with law, ~~now or at a later stage.~~

N. Dharmadaa
(N. Dharmadaa) 20/2/90
Judicial Member

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S. P. Mukerji
(S. P. Mukerji)
Vice Chairman